

[English]

Unauthorised Construction by Allottees of D.D.A. FLATS

358. SHRI RAVI NARAYAN PANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the cases of unauthorised construction are increasing in Delhi;

(b) if so, the details thereof for the last three years and reasons therefor;

(c) the action taken in all such cases and results achieved; and

(d) whether Government propose to check such unauthorised construction and if so, how?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). No detailed survey of unauthorised construction has been conducted by the D.D.A.

(c) and (d). Whenever and wherever unauthorised construction in DDA flats comes to the notice of the DDA, appropriate action is taken under Delhi Development Act, 1957, keeping in view the terms and conditions of lease/allotment.

Land for Executing Medium Irrigation Projects

359. SHRI MANORANJAN BHAKTA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government had sought any loan during the Seventh Plan for executing the medium irrigation projects in various States from the World Bank;

(b) if so, the details thereof; and

(c) whether Government propose to seek any loan from the World Bank during the Eighth Five-Year-Plan also?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) No agreement was signed with the World Bank during the Seventh Plan for exclusively executing Medium Irrigation Projects.

(b) Does not arise.

(c) Yes, Sir.

Awards Passed by Central Industrial Tribunal Relating to BCCL & CCL

360. SHRI A.K. ROY: Will the Minister of LABOUR be pleased to state:

(a) the details of the awards passed by the Central Industrial Tribunal for the last five years on the industrial dispute related to Bharat Coking Coal Limited and Central Coalfield Limited;

(b) the details of the awards that been implemented, the awards against whom managements have gone for an appeal and those left unimplemented without even going for an appeal inviting prosecution;

(c) whether public sector managements have been advised against prolonged litigation as per the policy of the Government; and

(d) if so, the details in this regard?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). Information is being collected and will be laid on the Table of the House.

(c) and (d). A public sector undertaking of the Government of India is required to consult its administrative Ministry if it desire to file an appeal against an award of judge-